WWW.LIVELAW.IN

W.P.No.13900 of 2021

THE HON'BLE CHIEF JUSTICE and P.D.AUDIKESAVALU, J.

(Made by the Hon'ble Chief Justice)

The petitioners have challenged the vires of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959. The challenge here is not to any particular provision but to the entirety of the Act on the ground that the State cannot monitor or maintain places of worship pertaining to any religion whatsoever.

- 2. The petitioners have also filed extracts from several Supreme Court judgments dating back to 1974.
- 3. Copies of the petition and all papers should be forwarded to the office of learned Advocate-General for the State to file its counteraffidavit within four weeks of the receipt of such papers. List the matter six weeks hence.

List on 05.10.2021.

(S.B., CJ.) (P.D.A., J. 17.08.2021

sra

Page 1 of 2

W.P.No.13900 of 2021

WWW.LIVELAWHENHON'BLE CHIEF JUSTICE and P.D.AUDIKESAVALU, J.

(sra)



WEB COPY 17.08.2021

Page 2 of 2